

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 416 of 1995.

Monday this the 2nd day of September, 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

M. Joseph I.A.S., (Retd.),
Aged 62 years,
S/o M.C. Mani,
Ushus Housing Colony,
Vattiyoorkavu,
Thiruvananthapuram - 695 013.

.. Applicant

(By Advocate M/s Menon & Menon)

Vs.

1. Union of India represented by
the Secretary,
Ministry of Personnel, Public
Grievances & Pension,
Government of India,
New Delhi.

2. State of Kerala represented
by Chief Secretary,
Government of Kerala,
Thiruvananthapuram.

.. Respondents

(By Advocate Shri Shafik for Shri TPM Ibrahim Khan, SCGSC(R.1)
By Advocate Shri D. Sreekumar, G.P.(R.2)

The application having been heard on 2nd September
1996, the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a direction to the State
Government to grant him "additional pay and allowances"
for holding full charge of the post of Secretary, Irrigation
and Chairman, Command Area Development Authority. For the
same relief he approached this Tribunal by O.A. 1234/92.

That was disposed of recording

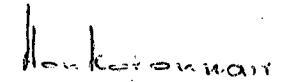
"...Learned counsel for respondents fairly submitted that the matter will be examined afresh notwithstanding the impugned order (A-7)... We record the submission made by the learned counsel for State Government."

After this order on 26.8.93, no action has been taken, complaints applicant. But it is averred in the reply statement that orders have been passed in terms of the order in O.A. 1234/92, on 4.7.95. If applicant is aggrieved by that, he will have to challenge that order. Counsel for applicant seeks leave to challenge that order. Applicant may do so, subject to provisions of limitation.

Original application is disposed of. No costs.

Monday this the 2nd day of September, 1996.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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